

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'B' : NEW DELHI)**

(Through Video Conferencing)

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
And
DR. B.R.R.KUMAR, ACCOUNTANT MEMBER**

ITA No.5316/DEL/2019

M/s Faridabad Education Council, C/o- M/s RRA TAXINDIA, D-28, South Extension, Part-I, New Delhi-110049	Vs.	Commissioner of Income Tax (Exemption), Chandigarh Haryana-121001
PAN-AAATF6684K		
Assessee		Revenue

Assessee by	Sh. Deepesh Garg, Adv.
Revenue by	Ms. Yagyasaini Kakkar, CIT-DR

Date of Hearing	17.01.2022
Date of Pronouncement	17.01.2022

ORDER

PER Dr. B.R.R. KUMAR, ACCOUNTANT MEMBER :

This appeal has been filed by the assessee against the order of the Id. CIT(E), Chandigarh, dated 28.05.2019.

During the hearing, the Ld. AR submitted that they would like to withdraw the appeal and Ld. DR has not objected to the proposal.

Hence, the appeal of the assessee is dismissed as in-fructuous.

Order pronounced in open court on 17th day of January, 2022.

Sd/-

**[KUL BHARAT]
JUDICIAL MEMBER
Delhi; Dated: 17.01.2022.**

Sd/-

**[B R R KUMAR]
ACCOUNTANT MEMBER**

Sheshkar,

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi